

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
169/241- 242/PB/2020

IN THE MATTER OF:

Apoorv Mangalam Petitioner/Applicant
Vs.
M/s. Roadgods Autogear Pvt. Ltd. & anr. Respondent

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Dhruv, Proxy Counsel for Mr. Varun
Sharma, Adv.
For the Respondent : Mr. Aditya Nayyar, Mr. Sumit Rajput, Advs.

ORDER

IA(CA)-37/2021

Proxy Counsel Mr. Dhruv appeared for the main counsel Mr. Varun Sharma on behalf of Applicant and stated that the main counsel was not available, so he sought an adjournment in the matter.

In any event, Ld. Counsel Mr. Sumit Rajput appeared on behalf of Respondent and sought certain interim reliefs for which he undertook to file a separate application with an advance copy to the contesting party.

At request and with consent of the parties, list the matter for a physical hearing **on 06.06.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)